

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 31497/2014

(Arising out of impugned final judgment and order dated 24-02-2012 in FA No. 810/1984 passed by the High Court of Judicature at Allahabad)

MEHENDRA PANDIT (D) THRO. HIS LRS BADRI PANDEY Petitioner(s)

VERSUS

BABUA KOERI (D) & ORS. Respondent(s)

(IA No. 1/2014 - CONDONATION OF DELAY IN FILING)

WITH

SLP(C) No. 10430/2016 (XI)

Date : 18-09-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Mr. Akhilesh Kumar Pandey, AOR

Mr. Aseem Mehrotra, Adv.

Ms. Diksha, Adv.

Mr. Samant Singh, Adv.

Ms. Pushpanjali Singh, Adv.

Mr. Rajeev Singh, AOR

For Respondent(s)

Mr. S.R. Singh, Sr. Adv.

Mr. Sushant Kumar Yadav, Adv.

Mr. Ajay Yadav, Adv.

Mr. Gaurav Lomes, Adv.

Mr. Prithvi Yadav, Adv.

Ms. Ananya Yadav, Adv.

Ms. Swapnil Singh, Adv.

Mr. Ankur Yadav, AOR

Ms. Asha Gopalan Nair, AOR

Mr. Akhilesh Kumar Pandey, AOR(NP)

Mr. Rajeev Singh, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

**The matters stand adjourned by one week in terms of
the letter circulated by the learned counsel for the
petitioner.**

**(NIDHI AHUJA)
AR-cum-PS**

**(VIRENDER SINGH)
BRANCH OFFICER**